

DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 15(2) READ WITH REGULATION 13(4) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, TO THE PUBLIC SHAREHOLDERS OF JAUSS POLYMERS LIMITED

Registered Office: 1111, 11th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019

Open Offer("Offer"/"Open Offer") for acquisition of upto 12,02,650 equity shares ("Offer Shares"), representing 26% of the total paid up/voting equity share capital of Jauss Polymers Limited, to the Public Shareholders of the Jauss Polymers Limited (Hereinafter referred to as "Target Company") by Innovative Tech Pack Limited and Shri Ketineni Sayaji Rao ("Hereinafter collectively referred to as "Acquirers") for the purpose of this Open Offer.

This Detailed Public Statement (DPS) is being issued by the Manager to the Offer i.e., D & A Financial Services (P) Limited, on behalf of the Acquirers, namely, Innovative Tech Pack Limited and Shri Ketineni Sayaji Rao pursuant to Regulation 13(4) as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011") pursuant to Public Announcement dated May 6, 2015 ("PA"), in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulation, 2011 filed on May 6, 2013 with The BSE Limited ("BSE"), The Delhi Stock Exchange Limited ("DSE"), The Jaipur Stock Exchange Ltd, Ahmedabad Stock Exchange Ltd, The Calcutta Stock Exchange Limited and the Ludhiana Stock Exchange Limited and with the Securities and Exchange Board of India ("SEBI") and the target company at its registered office, in terms of Regulation 14(2) of the SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

ACQUIRERS, TARGET COMPANY AND OFFER

(A) Information about the Acquirers

(1) Innovative Tech Pack Limited (Acquirer 1)

- M/s Innovative Tech Pack Limited (Hereinafter referred to as "ITPL") is a Public Limited Company incorporated with the Registrar of Companies, Andhra Pradesh vide its certificate of incorporation dated 26th April, 1989 under the provisions of Company Act, 1956. At present the Registered Office of the Company is situated at 51, Rozka Meo Industrial Area, Sohna, Gurgaon, Haryana and Corporate Office of the company is situated at 1109-1110, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019. Ph No. 011-26427394.
- Presently, the acquirer company is engaged in the business of manufacturing of plastic packaging products and also to design and manufacture bottles and jars with caps for a wide range of end markets including confectionary foods, ghee, dairy products, oils and other personal care and house hold products.
- The Company does not belong to any Group.
- As of the date of this DPS, the Acquirer has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("SEBI Act").
- The Shareholding Pattern of the Acquirer Company as on March 31, 2015 are given as under:

S. No.	Name	No. of Shares	% of shareholding
Promoters (A)			
1.	Promoter and Promoter Group	16105940	73.66
Public (B)			
2.	Mutual Funds/Banks/FIs	13000	0.06
3.	Bodies Corporate	1167302	5.34
4.	Individuals	4435804	20.29
5.	NRI	39885	0.18
6.	Clearing Member/HUF	103069	0.47
	Total (B)	5759060	26.34
	TOTAL (A+B)	21865000	100.00

- The brief financials of the Innovative Tech Pack Limited are as under:

(Rs in Lacs)

Particulars	Year ended March 31, 2012 (11 months) (Audited)	Year ended March 31, 2013 (Audited)	Year ended March 31, 2014 (Audited)	Nine Months ended December 31, 2015 (Unaudited)*
Total Income/Net Income	4777.47	6170.36	7723.28	5233.23
Profit After Tax	557.58	54.22	183.91	150.31
Earning Per Share (EPS) (In Rs)	2.55	0.25	0.84	0.69
Net worth	2054.17	2108.39	2292.30	2442.61

* Source: As certified by statutory auditor of the company M/s BGJC & Associates, Chartered Accountant (Firm Regd. No. 003304N), as certified by Mr.Jagpat Jain, Partner (Membership No. 086857), having its office at Raj Tower 1, G-1, Alaknanda Community Centre, New Delhi-110019, Ph No. 011-26025140.

- The Company's shares are listed on the Bombay Stock Exchange Limited (BSE) and the Delhi stock exchange limited (DSE).
- As on date of DPS, the acquirer holds 846809 equity shares representing 18.31% of the total voting share capital of the target company and have acquired 55000 equity shares of the target company during preceding Twelve months from the date of public announcement.
- There is no other person/entity acting as a person acting in concert with the acquirers for the purpose of this offer.
- Presently one of the director of the acquirer namely Mr Ketineni Sayaji Rao is acting as non- executive non-independent director of the target company.

(2) Mr Ketineni Sayaji Rao (Acquirer 2)

- Mr Ketineni Sayaji Rao, S/o of Shri Ketineni Satyanarayana Rao, aged about 55 years, is residing at Plot. No. 47, Phase-1, Road No. 4, Gunrock Enclave, Secunderabad, Andhra Pradesh. He is a Science Graduate and Master In Business Administration and He is having more than 30 years of experience in managing plastic product manufacturing company.
- Mr. Lalith Prasad, Chartered Accountant (Membership No. 023665) partner of M/s Lalith Prasad and Co., having office at 402, Golden Green Apartment, 6-3-542/1, Erram Manzil Colony, Punjagutta, Hyderabad-500082, Ph. No. 040-23399229 has certified vide his certificate dated May 01, 2015 that the Net worth of Mr Ketineni Sayaji Rao as on March 31, 2015 is Rs 5912.95 lacs and further the letter also confirms that he has sufficient means to fulfill his part of obligations under this offer.
- He hold directorship in following companies.

Name of Company	Designation	Whether Listed/Unlisted
Innovative Tech Pack Limited	Managing Director	Listed
Innovative Datamatics Limited	Managing Director	Unlisted
Innovative Container Services (P) Limited	Director	Unlisted
Jauss Polymers Limited	Director	Listed

- As on date of DPS, He has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("SEBI Act").

B) Details of Sellers

2.1 Seller 1 - Dildeep Singh Sethi

- Mr Dildeep Singh Sethi is an Indian Resident residing at Tower-II, Apartment No. 202, Vipul Belmont, Golf Course Road, Sector-54, Gurgaon, Haryana. He is a part of Promoter Group of the Target Company.
- As on the date of DPS, he holds 732900 equity shares/voting rights in the Target Company representing 15.84% of the issued and paid up equity share capital capital/voting capital of the Target Company.
- He is not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("SEBI Act").
- After Closure of the Offer, He will not hold any equity shares in the Target Company.

2.2 Seller 2 - Mrs. Shelly Sethi

- Mrs Shelly Sethi is an Indian Resident residing at Tower-II, Apartment No. 202, Vipul Belmont, Golf Course Road, Sector-54, Gurgaon, Haryana. She is a part of Promoter Group of the Target Company.
- As on the date of this DPS, she holds 60500 equity shares/voting rights in the Target Company representing 1.31% of the issued and paid up equity share capital capital/voting capital of the Target Company.
- She has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("SEBI Act") or under any regulations made thereunder.
- After Closure of the Offer, She will not hold any equity shares in the Target Company.

2.3 Seller 3 - M/s Darsh Polymers Private Limited

- M/s Darsh Polymers (P) Ltd is a company registered under the provisions of the Companies Act, 1956 and having its registered office situated at 4A/35, Old Rajinder Nagar, New Delhi-110060 and it belongs to promoter group of target company.
- As on the date of this DPS, It holds 758800 equity shares/voting rights in the Target Company representing 16.40% of the issued and paid up equity share capital capital/voting capital of the Target Company.
- It has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("SEBI Act") or under any regulations made thereunder.
- After Closure of the Offer, It will not hold any equity shares in the Target Company.

(C) Details of Target Company

JAUSS POLYMERS LIMITED

- Jauss Polymers Limited (hereinafter referred to as "JPL"), was originally incorporated as Private Limited company under the name of Jauss Polymers Private Limited on February 13, 1987 with the Registrar of Companies, Delhi and Haryana. Further the company was converted in to Public Limited Company vide fresh Certificate of Incorporation dated August 6, 1987 and the name of the company was changed to Jauss Polymers Limited. The Company does not belong to any group.
- The Authorized Share Capital of JAUSS POLYMERS LIMITED as on date is Rs.80,000,000 , comprising of 75,00,000 equity shares of Rs.10/- and 50000 Preference Shares of Rs 100/-. The issued, subscribed and paid-up equity share capital of Jauss Polymers Limited as on date stood at Rs. 46255750 comprising of 4625575 fully paid up equity share of Rs 10/- (Rupees Ten only) each and Rs 44000000 comprising of 44000 fully paid up preference share of Rs 100/-
- There are no partly paid up shares in the Target Company.
- The Target Company is engaged in the business of manufacturer of plastic packaging products and specializes in manufacturing through Polyethylene Terephthalate via single stage injection stretch blow moulding process for manufacture of Jars and bottles.
- The shares of "JAUSS POLYMERS LIMITED" is listed on Bombay Stock Exchange Limited (BSE), Jaipur Stock Exchange Ltd, Ahmedabad Stock Exchange Ltd, The Delhi Stock Exchange Limited, The Calcutta Stock Exchange Limited and The Ludhiana Stock Exchange Limited and the shares of the target company are infrequently traded at the Bombay Stock Exchange Limited (BSE).
- The Brief financials of the JPL are as under:

(Amount in Rs. Lacs)

Particulars	Year ended June 30, 2012 (Audited)	Year ended June 30, 2013 (Audited)	Year ended March 31, 2014 (9 Months) (Audited)	Nine Months ended December 31, 2014 (Unaudited)*
Total Income/Net Income	415.38	1094.53	1241.69	1511.80
Profit After Tax	17.28	101.42	132.97	185.51
Earnings Per Share (EPS)	0.43	2.19	2.87	4.01
Net-worth	296.85	398.27	531.24	716.74

* Source: As certified by statutory auditor of the company M/s BGJC & Associates, Chartered Accountant (Firm Regd. No. 003304N), as certified by Mr Jagpat Jain, Partner (Membership No. 086857), having its office at Raj Tower 1, G-1, Alaknanda Community Centre, New Delhi-110019, Ph No. 011-26025140.

4. Details of the Offer

- This offer is made to all the equity shareholders of Target Company other than acquirers and sellers to acquire up to 12,02,650 equity shares of face value of Rs 10/- each at an offer price of Rs 13/- per equity shares ("Offer Price"), payable in cash, aggregating to Rs 156.34 lacs ("Offer Size").
- The offer shares represent 26% of the paid up equity share capital of the Target Company as on the 10th Working day (with "Working Day" as defined under the SEBI (SAST) Regulations, 2011) after the closure of the tendering period under the Open Offer ("Emerging Voting Capital")
- The Emerging Voting Capital has been computed as follows:

Particulars	Issued and Paid up Capital and Voting Rights	% of Emerging Voting Capital
Fully paid up Equity Share as on the date of PA	4625575	100
Partly paid up Equity Share as on the date of PA	Nil	Nil
Convertible instrument outstanding	Nil	Nil
Employee stock options outstanding	Nil	Nil
Emerging Voting Capital	4625575	100

- The Offer is subjected to the following statutory approvals namely:

- As on the date of Public Announcement, no approval will be required from any Bank/Financial Institutions for the purpose of this Offer, to the best of the knowledge of the Acquirers.
- As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
- The Offer would be subject to all other statutory approvals if any, that may become applicable at a later date before the completion of Offer.
- In case of a delay in the receipt of any statutory approvals that become applicable to the offer, SEBI may, if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default, failure or neglect on the part of the Acquirers, to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, permit the Acquirers to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of time to the Acquirer to make payment of the consideration to the Public Shareholders whose Equity Shares have been accepted in the offer.

- The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations and is not a competitive bid in terms of Regulation 20 of the SEBI (SAST) Regulations.
- The Acquirers at present have no intention to sell, dispose of or otherwise encumber any significant assets of JPL in the succeeding two years, except in the ordinary course of business of JPL. However JPL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of JPL in terms of Regulation 25(2) of the Regulations.
- The acquisition of 26% of the paid up equity share capital of target company under this offer together with the equity shares already held and being acquired in terms of share purchase agreement will result in public shareholding in JPL, being reduced below the minimum level required for the purpose of continuous listing under clause 40A of the Listing Agreement and read with Rule 19A of the Securities Contract Regulations/ Rules, 1957 ("SCRR"). Assuming full acceptance under this offer, the post offer holdings of the acquirers shall go beyond the maximum permissible non public shareholding under SCRR and in case the holding of the acquirers goes beyond the limit due to further acquisitions, the acquirers hereby undertakes to reduce their shareholding to the level stipulated in the SCRR and within the time specified therein and through permitted routes available under the listing agreement including any other such routes as may be approved by SEBI from time to time.

II. BACKGROUND TO THE OFFER

- This Offer is made in accordance with Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011 pursuant to the entering in to share purchase agreement with the Sellers as defined above.
- The Acquirers and the Sellers have entered into the share purchase agreement, pursuant to which and subjected to the satisfaction or waiver, if applicable, of the conditions contained in the SPA, the Sellers have agreed to sell, and the Acquirers have agreed to purchase in cash 15,52,200 equity shares of the total issued and paid up equity share capital of the company at a price of Rs 12.50 (Rupees Twelve and Fifty Paisa Only) per equity shares representing approximately 33.55% of the total paid up equity share capital of the Target Company (the "Sale Shares") from the Sellers as follows:
 - 732900 Equity Shares representing 15.84% of the Emerging Voting Capital of the Target from Seller 1.
 - 60500 Equity Shares representing 1.31% of the Emerging Voting Capital of the Target from Seller 2.
 - 758800 Equity Shares representing 16.40% of the Emerging Voting Capital of the Target from Seller 3.
- Mode of Payment: The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.
- The Acquirers are interested in taking over the management and control of Jauss Polymers Limited. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the offer. At present, the acquirers have no intention to change the existing line of business of Target Company.

III SHAREHOLDING AND ACQUISITION DETAILS

The Current and Proposed Shareholding of the acquirers in target company and the details of their acquisitions are as under:

Details	Acquirer 1		Acquirer 2	
	Number of Equity Shares	%*	Number of Equity Shares	%*
Shareholding as of the date of PA	846809	18.31	Nil	Nil
Shares acquired between the PA date and the DPS date	Nil	Nil	Nil	Nil
Post Offer Shareholding*	1902009	41.12	1702650	36.81

- Computed on the basis of the Emerging Voting Capital.
- Assuming full acceptance in the Offer.

IV OFFER PRICE

- The Equity Shares are listed on Bombay Stock Exchange Limited (BSE), Jaipur Stock Exchange Ltd (JSE), Ahmedabad Stock Exchange Ltd (ASE), The Delhi Stock Exchange Limited (DSE), The Calcutta Stock Exchange Limited (CSE) and The Ludhiana Stock Exchange Limited (LSE) and the shares are infrequently traded at BSE, in terms of the SEBI (SAST) Regulations. The trading turnover in the Equity Shares based on the trading volumes on the BSE for the period from May 2014 to April, 2015 i.e 12 calendar month preceding June 2013, the month in which the PA was issued as given below:

Name of the Stock Exchange	Total number of equity shares traded during the 12 calendar months prior to the month of PA i.e May 2014 to April 2015	Total Number of Listed Shares	Annualized Trading Turnover (as % of total weighted number of equity shares listed)
BSE	432531	4625575	9.35
DSE	Nil	4625575	N.A
JSE	Nil	4625575	N.A
ASE	Nil	4625575	N.A
CSE	Nil	4625575	N.A
LSE	Nil	4625575	N.A

- The Offer Price of Rs 13/- (Rupees Thirteen Only) per offer share is justified in terms of Regulations 8(2) of the SEBI (SAST) Regulations, being the highest of the following parameters:

	Details	Rupees
a.	The Negotiated Price	Rs 12.50
b.	The Volume Weighted average price paid or payable for acquisition, by the Acquirers or PACs during the fifty two weeks immediately preceding the date of PA	Rs 8.54
c.	The Highest Price paid or payable for any acquisition by the Acquirers or PAC during the twenty six weeks immediately preceding the date of the PA.	Rs 8.54
d.	The volume weighted average market price of Equity Shares of the Target Company for a period of sixty trading days immediately preceding the date of the PA.	Not Applicable
e.	The price determined by taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	Rs 12.14*

Note: The offer price would be revised in the event of any corporate action like bonus, splits etc: where the record date for effecting such corporate action falls within 3 Working Days prior to the commencement of the tendering period in the offer

* Mr Fareed Ahmad Khan, Chartered Accountant (Membership No. 504204) partner of Fank & Company, having office at 329, 3rd Floor, Vardhman Tower, Preet Vihar, Community Centre, Delhi-110092, has valued the equity shares of target company on the basis Net Asset Value, Profit earning Capacity Value and Market Value and calculated the fair value per share is Rs 12.14 per share.

Therefore in view of above, the offer price of Rs 13/- per share is justified

- The Acquirers may revise the Offer Price at its discretion or pursuant to any acquisition by the Acquirer at a price which is higher than the Offer Price at any time prior to 3 Working Days prior to the commencement of the tendering period under the Offer. In the event of such a revision, the Acquirer shall, (i) make a corresponding increase to the escrow amounts, as more particular set out in Part V - Financial Arrangements of this DPS below, (ii) make a public announcement in the same newspapers in which the DPS is to be published, and (iii) simultaneously with such announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such a revision.

V. FINANCIAL ARRANGEMENTS

- The Acquirers have adequate resources to meet the financial requirements of the Offer. The Acquirers have made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 2011. The acquisition will be financed through Internal / personal resources and no borrowings from banks / FIs etc., is being made.
- Assuming full acceptance, the total requirement of funds for the Offer would be Rs 1,56,34,450/- (Rupees One Crore Fifty Six Lacs Thirty Four Thousand Four Hundred and Fifty Only). In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirers have open an Escrow Account with Axis Bank Limited , having its branch at Hauz Khas, New Delhi and have deposited Rs 39,50,000/- ((Rupees Thirty Nine Lacs Fifty Thousand Only) being more than 25% of the total consideration payable to the shareholders under the Open Offer.
- In terms of Regulation 17(10)(e), in case of non-fulfillment of obligations by the Acquirers, the Manager to the Offer shall ensure realization of escrow amount by way of foreclosure of deposit.
- The Acquirer has entered into an agreement (the "Escrow Agreement") with Axis Bank Limited, having its Registered Office at 3rd Floor, Trishul, Opp. Samartheswar Temple, Law Garden, Ellis Bridge, Ahmedabad 380006 (the "Escrow Agent") and the Manager to the Offer, pursuant to which the Acquirers have deposited an amount aggregating to Rs 39,50,000/- ((Rupees Thirty Nine Lacs Fifty Thousand Only) in cash, being more than 25% of the Offer Size ("Cash Escrow"), in the escrow account opened with the Escrow Agent ("Escrow Account"). The Cash Escrow constitutes the escrow account in terms and subjected to the conditions set out in the Escrow Agreement.

- Mr. Lalith Prasad, Chartered Accountant (Membership No. 023665) partner of M/s Lalith Prasad and Co., having office at 402, Golden Green Apartment, 6-3-542/1, Erram Manzil Colony, Punjagutta, Hyderabad-500082, Ph. No. 040-23399229 based on the information available, certified that the Acquirer has adequate resources and capability to meet his respective financial obligations under the Offer.
- The Acquirers have duly empowered M/s D & A Financial Services (P) Limited, Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
- The Manager to the Offer, M/s D & A Financial Services (P) Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI Statutory Approvals/Other Approvals Required For the Offer

- As on the date of Public Announcement, no approval will be required from any Bank/Financial Institutions for the purpose of this Offer, to the best of the knowledge of the Acquirer.
- As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
- The Offer would be subject to all other statutory approvals if any, that may become applicable at a later date before the completion of Offer.
- In case of a delay in receipt of any statutory approvals that become applicable to the offer, SEBI may if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, 2011, permit the Acquirers to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of the time to the Acquirer and the PAC to make payment of the consideration to the public shareholders whose shares have been accepted in this offer
- In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, in the event that the approvals that become applicable after the date of DPS, are refused, the acquirers shall have the right to withdraw the offer. In the event of such a withdrawal of the offer, the acquirers (through the manager) within 2 workings days of a such withdrawal make a public announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011.

VII TENTATIVE SCHEDULE OF OFFER

S. No	Activity	Days & Dates
1.	Date of Public Announcement	Wednesday, May 06, 2015
2.	Date of Publication of Detailed Public Statement	Wednesday, May 13, 2015
3.	Filing of the Draft letter of Offer to SEBI	Wednesday, May 20, 2015
4.	Last Date for a Competitive Offer(s)	Wednesday, June 03, 2015
5.	Identified Date*	Wednesday, June 10, 2015
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Wednesday, June 17, 2015
7.	Last Date for revising the Offer Price/ number of shares.	Friday, June 19, 2015
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Monday, June 22, 2015
9.	Date of Publication of Offer Opening Public Announcement	Tuesday, June 23, 2015
10.	Date of Commencement of Tendering Period (Offer Opening date)	Wednesday, June 24, 2015
11.	Date of Expiry of Tendering Period (Offer Closing date)	Tuesday, July 07, 2015
12.	Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account.	Tuesday, July 21, 2015

*The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.

VIII PROCEDURE FOR TENDERING OF SHARES IN THE CASE OF NON RECEIPT OF LETTER OF OFFER

- All public shareholders, whether holding Equity Shares in dematerialized form or physical form, registered or unregistered, are eligible to participate in this Offer at any time during the tendering period of this offer.
- The Letter of Offer specifying the detailed terms and conditions of this offer along with the Form of Acceptance-Cum-Acknowledgement ("Form of Acceptance") will be mailed to all the public shareholders whose name appeared on the register of members of the Target Company as at the close of business hours on the Identified Date i.e Wednesday June 10, 2015.
- The Public Shareholders who wish to tender their Equity Shares pursuant to this Offer will be required to communicate their acceptance in the form and manner specified in the Letter of Offer to the Registrar to the offer M/s Skyline Financial Services Pvt Ltd in accordance with the instructions contained in the Letter of Offer and Form of Acceptance. Applicants, who cannot hand deliver documents at the collection centers, as will be mentioned in the Letter of Offer, may send such documents by registered post or by courier, at their own risk and cost, to the Registrar to the Offer.

- In case of the Equity Shares held in dematerialized form, the Depository Participant("DP") name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledge by the DP for transferring the Equity Shares, as per the instruction given below:

Depository Participant Name	SMC Global Securities Limited
DP ID	IN303655
Client ID	10005129
Account Name	Jauss Polymers Ltd. Open Offer Escrow Account
Depository	National Securities Depository Limited (NSDL)

It is the sole responsibility of the public shareholders to ensure credit of their respective Equity Shares in the depository account above, prior to the closure of the offer.

Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") have to use inter-depository delivery instructions slip for the purpose of crediting their equity shares in favour of the special depository account with NSDL.

- Public Shareholders who are holding Equity Shares in the physical form and who wish to tender their respective Equity Shares in the offer are required to submit the duly signed Form of Acceptance addressed to the Registrar to the Offer together with the Original Share Certificate(s), valid transfer deed(s), and such other documents as may be specified in the Letter of Offer and the Form of Acceptance, either by hand delivery on weekdays or by registered post, so as to reach the Registrar to the Offer on or before the closure of the tendering period i.e not later than Tuesday, July 07, 2015, in accordance with the instruction specified in the Letter of Offer and the Form of Acceptance.
- Person who have acquired Equity Shares but whose name do not appeared in the register of members of the target company as on Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified date, or those who have not receive the Letter of Offer, may also participate in this offer by submitting an application on plain paper giving details regarding their Offer as set out in the PA, this DPS and the Letter of Offer, which may be obtained from the SEBI's Website (www.sebi.gov.in) or from Skyline Financial Services Pvt Ltd.

The detailed procedure for tendering the equity shares in this Offer will be available in the Letter of Offer.

IX Other Information

- Acquirer accept full responsibility for the information contained in the PA and this DPS (other than such information that has been sourced from public sources or provided and confirmed by the Target Company and shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations.
- The Acquirers have appointed Beetal Financial and Computer Services Pvt Ltd as Registrar to the Offer. Address Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062, E. Mail: beetalra@gmail.com, Tel. Nos.: 29961281-82, Fax No.: 29961284, Contact Person: Mr. Punit Mittal.
- This DPS and the PA would also be available on SEBI's Websites (www.sebi.gov.in).
- The Acquirers reserves the right to withdraw the Offer pursuant to Regulation 23(1) of the SEBI (SAST) Regulations, 2011. Any such withdrawal will be notified in the form of a public announcement in the same newspapers in which this Detailed Public Statement appears.
- The withdrawal of shares will be available only for the Share certificates/ Shares that have been received by the Registrar to the Offer or credited to the Special Depository Escrow Account.
- The intimation of returned shares to the Shareholders will be sent at the address as per the records of Depository.
- If there is any upward revision in the Offer price has been made, an acquirer may make upward revisions to the offer price, and subject to the other provisions of these regulations, to the number of shares sought to be acquired in the open offer, at any time prior to the commencement of the last three working days before the commencement of the tendering period.

Manager to the Offer	Registrar to the Offer
 Manager to the Offer D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash, New Delhi - 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; Email: dafspl@gmail.com Contact Person: Mr. Priyaranjan SEBI Rgn No.: INM000011484	 Registrar to the Offer Beetal Financial & Computer Services Pvt. Limited Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062 E. Mail: <